

# FORM A PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF YASHWANT DUGDH PRAKRIYA LIMITED

### RELEVANT PARTICULARS

1.	Name of corporate debtor	Yashwant Dugdh Prakriya Limited
2.	Date of incorporation of corporate debtor	05 August 2004
3.	Authority under which corporate debtor is incorporated / registered	ROC-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15201PN2004PLC019598
5.	Address of the registered office and principal office (if any) of corporate debtor	AT & Post Shiralatal Shirala, Sangli, Maharashtra, India, 415408
6.	Insolvency commencement date in respect of corporate debtor	26 November 2025
7.	Estimated date of closure of insolvency resolution process	25 May 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Krishna Chamadia IBBI/IPA-001/IP-P00694/2017-2018/11220
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-13, Anjani Complex, Perara Hill Road, Andheri East, Mumbai - 400099 Email: <a href="mailto:krishna@sphereadvisory.com">krishna@sphereadvisory.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address: B-13, Anjani Complex, Perara Hill Road, Andheri East, Mumbai - 400099</b> <b>Process Email Id: <a href="mailto:ydpl.ibr@gmail.com">ydpl.ibr@gmail.com</a></b>
11.	Last date for submission of claims	10 December 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Yashwant Dugdh Prakriya Limited on 26 November 2025

The creditors of Yashwant Dugdh Prakriya Limited, are hereby called upon to submit their claims with proof on or before 10 December 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or preferably by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Krishna Chamadia  
(Interim Resolution Professional)

Date : 28 November 2025

Place : Mumbai

